

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

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**LOK SABHA  
UNSTARRED QUESTION NO.74  
TO BE ANSWERED ON MONDAY THE 14<sup>TH</sup> SEPTEMBER, 2020  
BHADRAPADA 23, 1942 (SAKA)**

**PENDING INCOME TAX APPEALS**

4657: SHRI SUSHIL KUMAR SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) the no. of appeals pending as on date before the Supreme Court (SC), High Courts (HCs) and Income Tax Appellate Tribunals (ITATs) respectively in which CBDT/ITD is a petitioner;
- (b) the number of appeals pending before the SC and ITATs respectively which are some or the other way related to ascertaining the genuineness of exemptions claimed by an individual/entity;
- (c) the number of appeals pending before the Commissioner of Income Tax (Appeals);
- (d) the exact number of disputes which have been resolved after CBDT revised the monetary limits for filing of appeals by the Department;
- (e) the exact number of disputes which have been resolved after the launch of Vivad se Vishwas scheme; and
- (f) the total number of direct tax related pending cases before the SC, HCs and ITATs respectively?

**ANSWER  
MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI ANURAG SINGH THAKUR)**

- (a) Details of appeals filed by department at various judicial fora is as below:

Forum	Department Appeals pending as on 1 <sup>st</sup> April, 2020
ITAT	<b>16,058</b>
HC	<b>24,886</b>
SC	<b>4,831</b>

Contd....2/-

*Source: Quarterly report for QE March 2020 by R&S Wing, PrDGIT (Admin &TPS) ,CBDT*

(b) This information is not maintained by CBDT.

(c) 4,70,658 appeals are pending at CIT(A) as on 1<sup>st</sup> July,2020.

(d) Monetary limits were last revised by CBDT Circular No 17 of 2019 dated 8.8.2019. Consequently following appeals have been withdrawn by the department:

<b>Appellate Forum</b>	<b>Withdrawals as per Circular 17/2019</b>
ITAT	6,127
High Court	6,156
Supreme Court	1,104
<b>Total</b>	<b>13,387</b>

(e) Based on number of Form 1 submissions made to the department under Vivad se Vishwas scheme till 8<sup>th</sup> September,2020, dispute resolution process is underway in **35,074** cases.

(f) Pendency of direct tax appeals at various fora is as below:

<b>Forum</b>	<b>Pendency</b>
ITAT	88396*
HC	31822**
SC	5477**

*\*Source: ITAT figures reported by Central Registry, ITAT Mumbai as on 1<sup>st</sup> March 2020.*

*\*\* Source: Quarterly report for QE March 2020 by R&S Wing, Pr. DGIT (Admin &TPS), CBDT as on 31<sup>st</sup> March,2020.*

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